

trict of the State has been received from the Industrial Development Corporation of Madhya Pradesh.

(c) Does not arise.

कांकरोली, राजस्थान में जे० के० टायर कम्पनी स्थापित करने के लिए मुआवजा न दिया जाना

7363. श्री लालजी भाई : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उदयपुर जिले (राजस्थान) में कांकरोली स्थान पर जे० के० टायर एण्ड ट्यूब फैक्टरी की स्थापना के उद्देश्य से जिन लोगों को भूमि का अधिग्रहण किया गया था उन्हें उचित मुआवजा नहीं भ्रदा किया गया है जिसके फलस्वरूप लोगों में भारी रोष है ;

(ख) क्या जिन लोगों की भूमि अधिगृहीत की गई है उनमें से कुछ को इस फैक्टरी में रोजगार देने का प्रस्ताव था परन्तु वह प्रस्ताव भी अभी तक क्रियान्वित नहीं किया गया है ; और

(ग) यदि हां, तो उस का ब्यौरा क्या है ।

उद्योग मंत्रालय में राज्य मंत्री (श्रीमती आशा सयली) : (क) में (ग). राजस्थान सरकार से सूचना इकट्ठी की जा रही है और सभा पटल पर रख दी जायेगी ।

Representation against Director, CSIO, Chandigarh

7364. SHRI LAHANU SHIDAVAKOM: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether many senior Scientists including some Heads of the Divisions, members of the Executive Committee

and Project Coordinators of CSIO, Chandigarh (a CSIR LAB) made a representation to the CSIR prior to emergency, alleging authoritarian attitude of the Director, CSIO and complaining against the lack of working facilities and interference in scientific work;

(b) how many of them quitted the Organisation during the emergency and what were the reasons for their quitting; whether their representations are still pending with the CSIR; and

(c) whether any of them has left the country in protest and has demanded a thorough investigations in the working and affairs of the organisation; if so, the details thereof?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) 7 Scientists of the Institute had made representation to the Director-General, Scientific and Industrial Research regarding working facilities and conditions at CSIO, Chandigarh.

(b) Out of these, 4 left CSIO, Chandigarh for better prospects. None of the representation is pending with C.S.I.R.

(c) No, Sir. However only one Scientist had gone abroad without obtaining permission of the CSIO/CSIR authorities. This Scientist had earlier gone abroad under an exchange programme and inspite of repeated directives did not execute the bond as required under the rules. The then Vice-President, CSIR after due consideration of his case ordered termination of his services by giving six months notice.

Conveyance allowance to Civilian Employees

7365. SHRI BAIKAGI JENA: Will the Minister of DEFENCE be pleased to state:

(a) whether the civilian employees are given personal conveyance allowances for cars, scooters; and